

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 264/19
PS : Khyala
U/s : 376/506 IPC
State Vs. Amit

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Vikas Bhardwaj, Ld Counsel for applicant- accused.

Heard. Records perused.

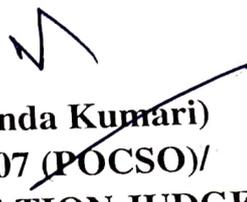
Let verificaton report regarding the family circumstances of the applicant-accused and medical condition of the father as also the documents attached be called from the IO for 11.06.2020.

Also, issue notice of the bail application to the Complainant/Victim through the IO for 11.06.2020.

Contd/-



Put up for same and for consideration of the instant application on **11.06.2020**.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. (1) Sagar @ Champa
(2) Rahul Suri @ Akash
(3) Pawan @ Raja @ Pallan
(4) Surender @ Cylinder

FIR No. : 181/19

PS: Tilak Nagar

U/s : 392/394/395/397/411/34 IPC

08.06.2020

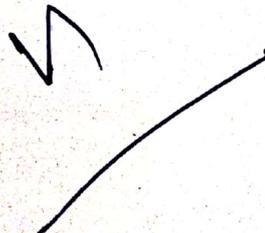
Matter taken up in view of Covid-19
pandemic and national lockdown.

First bail application moved under
Section 439 Cr.P.C. for grant of
regular bail to applicants – accused (1)
Sagar @ Champa (2) Rahul Suri @
Akash (3) Pawan @ Raja @ Pallan (4)
Surender @ Cylinder.

Present : Ms. Promila Singh, Ld. APP for State.
Sh. S.C.Sharma, Ld. Counsel for applicants –
accused.

Heard. Records perused.

At this stage, Ld. Counsel for applicants –
accused (1) Sagar @ Champa (2) Rahul Suri @ Akash (3)
Pawan @ Raja @ Pallan (4) Surender @ Cylinder submits
that he does not press the present bail applications of the



applicants – accused (1) Sagar @ Champa (2) Rahul Suri @ Akash (3) Pawan @ Raja @ Pallan (4) Surender @ Cylinder. His statement has been recorded separately to this effect.

In view of the statement of Ld. Counsel for applicants – accused (1) Sagar @ Champa (2) Rahul Suri @ Akash (3) Pawan @ Raja @ Pallan (4) Surender @ Cylinder, the first bail application filed on behalf of applicants – accused (1) Sagar @ Champa (2) Rahul Suri @ Akash (3) Pawan @ Raja @ Pallan (4) Surender @ Cylinder are dismissed as not pressed.

At request, copy of order be given DASTI to Ld. Counsel for applicant – accused as well as the IO.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. (1) Sagar @ Champa
(2) Rahul Suri @ Akash
(3) Pawan @ Raja @ Pallan
(4) Surender @ Cylinder

FIR No. : 181/19

PS: Tilak Nagar

U/s : 392/394/395/397/411/34 IPC

08.06.2020

Statement of Sh. S.C.Sharma, Ld. Counsel for
applicants – accused, Enrollment No. D-423-B/1984, Seat No.8,
Treasury Block, Tis Hazari, Delhi.

At Bar.

I have the instructions of all the four applicants – accused to
make the following statement. The present bail applications of the
applicants – accused (1) Sagar @ Champa (2) Rahul Suri @ Akash (3)
Pawan @ Raja @ Pallan (4) Surender @ Cylinder may be disposed of as
not pressed with liberty to move fresh applications at a later stage.

RO&AC

Handwritten signature and text:
S.C. Sharma

Handwritten signature: V
(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Rakesh Kumar
FIR No. : 211/19
PS: Patel Nagar
U/s : 363/376 IPC

08.06.2020

Matter taken up in view of Covid-19
pandemic and national lockdown.

Bail application moved under Section
439 Cr.P.C. for grant of regular bail to
applicant – accused Rakesh Kumar.

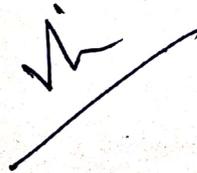
Present : Ms. Promila Singh, Ld. Addl. PP for State.
Sh. Suresh Prasad, Ld. Counsel for applicant –
accused.

Victim / complainant is not present.

Report of the IO has been received.

It is also mentioned that victim and her mother
has been informed on their mobile phone. They are
currently in Madhya Pradesh and are unable to come to
Delhi because of on-going lockdown.

Let the IO be summoned who shall file a



verification report in respect of the annexures including the facebook, chats and photographs filed alongwith the bail application on the next date of hearing.

Let the legal counsel from DCW be also notified for the next date of hearing who may join through Video Conferencing ^{even} ~~Even~~ though Ld. Counsel for applicant – accused would be given a physical hearing as requested on the next date of hearing.

Put up for further consideration on **12.06.2020**.

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(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Rohit Kapoor

FIR No. : 455/2018

PS: Tilak Nagar

U/s : 394/397/34 IPC

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Application moved under Section 439 Cr.P.C. for grant of regular bail to applicant – accused Rohit Kapoor.

Present : Ms. Promila Singh, Ld. Addl. PP for State.
Sh. Pardeep Bali, Ld. Counsel for applicant – accused.

Heard. Records perused.

Ld. Counsel for applicant – accused submits that applicant – accused is in JC since 2018 and complainant has already been examined.

Ld. Addl. PP for State has opposed the bail application.

As per reply of the IO which is on record, charge sheet in the instant case has been filed on 10.01.2019



and trial is going on. The report of IO also shows previous involvement of the applicant – accused in more than 25 heinous offences.

Ld. Counsel for applicant – accused submits that he is not aware how many applications for grant of regular bail have been moved by the applicant – accused prior to the instant one. Be that as it may, the allegations against the applicant – accused are grave in nature.

In view of the same and his previous involvement, the Court is not inclined to admit the applicant – accused Rohit Kapoor to regular bail. **The bail application of the applicant – accused Rohit Kapoor is, therefore, dismissed.**

At request, copy of order be given DASTI to Ld. Counsel for applicant – accused as well as the IO. A copy be also sent to the concerned Jail Superintendent for information.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Dhiraj Puri
FIR No. : 293/18
PS: Patel Nagar
U/s : 394/398/511/34 IPC

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

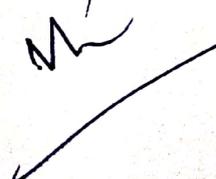
Third bail application moved under Section 439 Cr.P.C. for grant of regular bail to applicant – accused Dhiraj Puri.

Present : Ms. Promila Singh, Ld. Addl. PP for State.
Sh. Bammi, Ld. Counsel for applicant – accused.

Heard. Records perused.

Ld. Counsel for applicant – accused submits that applicant – accused could not appear today as he is unwell. Perusal of record shows that applicant – accused was present in the Court on 03.06.2020.

The applicant – accused was admitted to interim bail vide order dated 03.04.2020. In view of COVID-19 pandemic ~~revengeing~~ ^{savagery} across the country and in view of



various guidelines of Hon'ble High Court of Delhi regarding extension of interim bail, the interim bail order dated 03.04.2020 is extended till 15.06.2020 on the same terms and conditions. The applicant – accused shall surrender before the concerned Jail Superintendent on 15.06.2020. The application stands disposed of.

At request, copy of order be given DASTI to Ld. Counsel for applicant – accused as well as the IO. A copy be also sent to the concerned Jail Superintendent for information.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Ajay Kumar
FIR No. : 179/19
PS: Ranjeet Nagar
U/s : 392/394/397/411/34 IPC

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail application moved under Section 439 Cr.P.C. for grant of regular bail to applicant – accused Ajay Kumar.

Present : Ms. Promila Singh, Ld. Addl. PP for State.
ASI Balmiki Mishra in person.
Sh. R.P.Singh, Ld. Counsel for applicant – accused.

Reply filed by the IO.

Heard. Records perused.

Ld. Counsel for applicant – accused has argued that other two juvenile accused have been granted bail by the concerned JJ Board. Applicant – accused is 22 years old and has no previous involvement. He is in JC since 13.10.2019.

Ld. Addl. PP for State as also the IO have

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opposed the bail application. It is submitted that hurt was also caused to the complainant with knife at the time of robbery. The articles robbed as well as the knife used were recovered from the applicant – accused. It is also submitted that even though charge sheet has been filed, charge is yet to be framed and complainant is yet to be examined.

I have considered the rival submissions.

The allegations u/s 392/394/397/411/34IPC against the applicant – accused are grave in nature. The manner in which the complainant was robbed and hurt was caused to him with knife does not call for any leniency.

In these circumstances, the Court is not inclined to admit the applicant – accused Ajay Kumar to bail. **The bail application of applicant – accused Ajay Kumar is dismissed.**

At request, copy of order be given DASTI to Ld. Counsel for applicant – accused as well as the IO. A copy be also sent to the concerned Jail Superintendent for information.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/08.06.2020

1

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Guddu @ Imran S/o Sh. Mohd. Shahid
FIR No. : 47/14
PS: Patel Nagar
U/s : 328/392/34 IPC

08.06.2020

**Matter taken up in view of Covid-19
pandemic and national lockdown.**

**Bail application moved under Section
439 Cr.P.C. for grant of interim bail to
applicant – accused Guddu @ Unrab,**

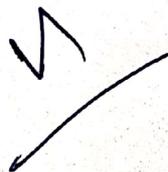
Present : Ms. Promila Singh, Ld. Addl. PP for State.
IO SI Kamal Sharma in person.
Ms. Saira, mother of applicant – accused in
person.

Reply filed by the IO.

Heard. Records perused.

As per the reply, the applicant – accused has
several previous involvements and has already been
convicted in one case.

The present application has been moved on the
ground of ill-health of mother of the applicant – accused



who is present today in the Court.

IO seeks some time to file a verification report regarding medical condition of mother of applicant – accused and his family circumstances as also medical documents. Let this report be called for **15.06.2020**.

Put up for consideration on **15.06.2020**.



~~(Vrinda Kumari)~~
**ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/08.06.2020**

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 364/18
PS : Tilak Nagar
U/s : 302/365/120/34 IPC
State Vs. Amrit Singh

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri S S Bedi, Ld Counsel for applicant- accused.
SI Tinku Shokeen on behalf of the IO.
Ms. Jaswinder Kaur, mother of the applicant-accused aged about 50 years.

Reply filed by the IO.

Heard. Records perused.

The interim bail application has been moved by the applicant-accused on the ground of ill health of the father of the applicant-accused. It is submitted that he is heart patient and surgery is to be conducted. The documents verified by the IO shows that father of the applicant-accused is suffering from heart ailment for past 6-7 months.

Mother of the applicant-accused submits that surgery shall



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be conducted upon her husband but because of COVID19 pandemic, the hospitals are not ready to conduct surgery and the patient has been asked to stay at home and continue to take medicines.

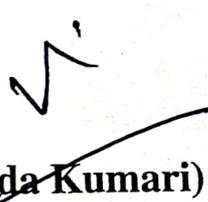
The present case does not fall within the ambit of High Powered Committee guidelines of Hon'ble High Court of Delhi.

As submitted by mother of the applicant-accused, surgery of the patient is not going to be conducted any time soon and the patient has been advised to stay at home. The present case involves murder of a 45 years old ady and the conspiracy to murder her involves four accused persons including the applicant-accused. The innocence of applicant-accused and appreciation of evidence against him are a matter of trial.

In these circumstances, the Court is not inclined to enlarge applicant-accused on interim bail.

The interim bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 06/15
PS : Vikas Puri
U/s : 452/323/354/354B/34 IPC &
Section 8 of POCSO Act
State Vs. Fakhruddin @ Fakku

08.06.2020

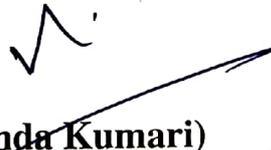
Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Ms. Anju Lata, Ld Counsel for applicant- accused.
IO/SI Vishal Tewari in person.

Heard. Records perused.

Let the instant bail application be taken up with the judicial record for consideration on 09.06.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 954/15
PS : Janak Puri
U/s : 328/342/363/376/506/34 IPC &
Section 4 of POCSO Act
State Vs. Rohit

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Mahesh Patel, Ld Counsel for applicant- accused.

Heard. Records perused.

In the reply of the IO, the fact of marriage of sister of the applicant-accused to be solemnized on 25.06.2020 has not been verified.

IO is directed to file a verification report regarding the documents and the averments in the bail application.

Also, issue notice of the bail application to the Complainant/Victim through the IO for 10.06.2020.



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Put up for same and for consideration of the instant application on 10.06.2020.



(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 105/2020

PS : Paschim Vihar East

State Vs. Mujaffar Alam @ Babu

08.06.2020

**Charge-sheet has been placed in the Court (as Vacation Judge).
It pertains to this Court. It be checked and registered.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State

Heard. Records perused.

Let IO be summoned for the next date of heaing.

Put up for appearance of the IO and for further consideration

on 01.07.2020.

(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Emeka Emmanuel

FIR No. : 612/2018

PS: Tilak Nagar

**U/s : 21/25 NDPS ct & 471 & Sec. 14 of PG Foreigners
Act**

08.06.2020

**Matter taken up in view of Covid-19 pandemic and
national lockdown.**

**Third bail application moved under
Section 439 Cr.P.C. for grant of regular
bail to applicant – accused Emeka
Emmanuel.**

Present : Ms. Promila Singh, Ld. Addl. PP for State.
Sh. Ravinder Singh, Ld. Counsel for applicant –
accused.

Heard. Records perused.

**Ld. Counsel for applicant – accused submits
that the first bail application was withdrawn by the previous
counsel on technical ground. He submits that the second
bail application was withdrawn as the previous order had not
been filed alongwith the bail application.**



It is noted that the previous order vide which the previous bail application was withdrawn has also not been placed on record with this application. Ld. Counsel for applicant – accused submits that he had withdrawn the previous application on 28.05.2020.

Be that as it may, Ld. Counsel for applicant – accused has also addressed arguments on merits.

It is submitted by Ld. Counsel for applicant – accused that on 23.11.2018, contraband material weighing 268 gms. was recovered. Considering the purity value and FSL report, the total weight of contraband comes out to be 53.94 gms. Which is intermediate quantity. It is also submitted that applicant – accused is in JC for past about 2 ½ years.

Ld. Addl. PP for State has vehemently opposed the bail application on the ground of gravity of offence.

I have considered the rival contentions.

The NDPS offence involving even the intermediate quantity cannot be taken lightly. The applicant – accused is a foreign national. Admittedly, charge in the instant case has been framed and Section 21/25 NDPS Act and Section 471 IPC as well as 14 PG of the Foreigners Act



have been pressed against the applicant – accused.

In these circumstances, the Court is not inclined to admit the applicant – accused Emeka Emmanuel to bail.

The 3rd bail application of the applicant – accused Emeka Emmanuel is dismissed.

At request, copy of order be given DASTI to Ld. Counsel for applicant – accused as well as the IO. A copy be also sent to the concerned Jail Superintendent for information.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Mohd. Ali Hassan @ Bantha
FIR No. : 423/19
PS: Moti Nagar
U/s : 20 NDPS Act

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim bail application moved under Section 439 Cr.P.C. for a period of 45 days to applicant – accused Mohd. Ali Hassan @ Bantha

Present : Ms. Promila Singh, Ld. Addl. PP for State.
ASI Vijender on behalf of IO.
Applicant – accused in person on interim bail.
Sh. Deepak Ghai, Ld. Counsel for applicant – accused.

Reply filed by the IO.

Heard. Records perused.

Ld. Addl. PP for State has opposed the bail application as Section 20 of NDPS Act has been invoked against the applicant – accused.

I have perused the order dated 23.04.2020 vide



which the applicant – accused was granted interim bail for 45 days.

In the facts and circumstances of the case and in view of the COVID-19 pandemic ravaging across the country, as also the various HPC guidelines of Hon'ble High Court of Delhi regarding extension of interim bails, **the interim bail dated 23.04.2020 of the applicant – accused is extended till 15.06.2020 subject to same terms and conditions as mentioned in order dated 23.04.2020.** The applicant – accused shall surrender before the concerned Jail Superintendent on 15.06.2020.

At request, copy of order be given DASTI to Ld. Counsel for applicant – accused as well as the IO. A copy be also sent to the concerned Jail Superintendent for information.


(Vrida Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Amit etc.
FIR No. : 292/19
PS: Khyala
U/s : 302/498A/34 IPC

08.06.2020

Matter taken up in view of Covid-19
pandemic and national lockdown.

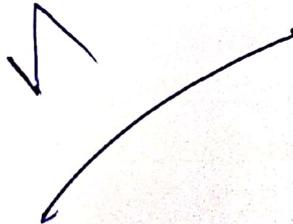
Bail application moved under Section
439 Cr.P.C. for grant of interim bail to
applicant – accused Amit.

Present : Ms. Promila Singh, Ld. Addl. PP for State.
Sh. Sanjay, Ld. Proxy counsel for applicant –
accused.

Heard. Records perused.

Let verification report regarding the family
circumstances of the applicant – accused and medical
condition of mother of applicant – accused be called for
12.06.2020.

Let notice of the bail application be also issued
to the complainant through the IO for **12.06.2020.**



Put up for consideration of the bail application
on 12.06.2020.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO). WEST
TIS HAZARI COURTS, DELHI

FIR No.: 122/20
PS : Patel Nagar
U/s : 392/397/34 IPC
State Vs. Adi @ Raju
Bail Application No. 1148

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

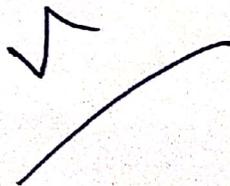
First Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Anil Sharma, Ld Counsel for applicant- accused.
IO/ASI Virender Kumar in person.

Heard. Records perused.

Ld. Counsel for applicant-accused submits that Section 397 IPC is not made out against the applicant-accused. It is also submitted that investigation is complete and charge-sheet has already been filed on 06.06.2020.

Admittedly, charge in the instant case is yet to be framed and



Contd/-

Complainant is yet to be examined. The allegation U/s ~~392-IPC~~ ^{392/397/34 IPC} against the applicant-accused vide which a Pizza Boy was robbed is grave in nature. The applicant-accused also has previous involvements.

In these circumstances and in view of the gravity of offence, the Court is not inclined to enlarge applicant-accused on bail.

The bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 476/20
PS : Rajouri Garden
U/s : 323/341/379/34/506 IPC
State Vs. Vineet Tetri
Bail Application No. 1119

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri A D Malik, Ld Counsel for applicant- accused.
Shri Atul Kumar Sharma, Ld. Counsel for Complainant.

Heard. Records perused.

It is submitted that talks of settlement are going on between the parties and the applicant-accused is ready to compensate the Complainant.

Ld. Counsel for Complainant submits that Complainant shall appear before the Court on the next date of hearing.

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Now put up for appearance of Complainant and for further consideration on **10.06.2020**.


~~(Vrinda Kumari)~~
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

11/11

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No: 390/19
PN : Paschim Vihar West
Cr : 376/2019 IPC &
Section 6 of POCSO Act
State Vs. Babloo

(11/08/2020)

Matter taken up in view of Covid-19 pandemic and national lockdown.

Second Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri S B Pandey, Ld Counsel for applicant- accused *in person*
Ms. Suman Singh, Ld. Legal Counsel from DCW through
Cisco Webex video conferencing.

Honl. Records perused.

The present bail application has been moved on the ground that there is no one to look after wife of the applicant-accused and the offence U/s 376D IPC is not made out against the applicant-accused.

Ld. Legal Counsel from DCW has argued that the offence

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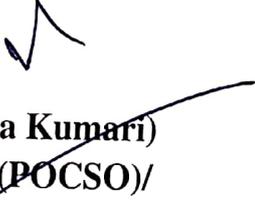
against the applicant-accused is heinous and the victim is being continuously pressurized and threatened to settle the matter. It is also submitted that because of poverty victim is not in a position to appear in the Court or to arrange video conferencing.

The allegations U/s 376D IPC & Section 6 of POCSO Act are grave in nature.

In these circumstances, the Court is not inclined to enlarge applicant-accused on regular bail.

The second bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. ANITA KUMARI,
ADDITIONAL SESSIONS JUDGE OF TANJAVUR WEST
CIRCUIT COURT IN DELHI

Case No: 100/2019
Date: 10/01/2020
At: Tanjavur District
Case No: 100/2019
Date: 10/01/2020

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submitted that charge-sheet has been filed. IO also submits that prior to this application, the applicant-accused had moved another application bearing no. 1140 for regular bail which is listed for today only and as recorded in the Ordersheet dated 05.06.2020, the Advocate Shri Zia Afroz in the first application had appeared and made submissions on his own application.

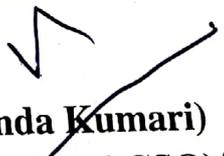
I have considered the rival contentions.

The allegations of robbery against the applicant-accused are grave in nature. Whether or not Section 397/34 IPC is made out against the applicant-accused is a matter of trial. The manner in which the Complainant was robbed at the night time on 31.03.2020 does not deserve any leniency. Charge is yet to be framed and Complainant is yet to be examined.

In these circumstances and in the light of gravity of offence, the Court is not inclined to enlarge applicant-accused on bail.

The bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 350/18
PS : Moti Nagar
U/s : 376/506/34 IPC &
Section 6 of POCSO Act
State Vs. Vikram Singh @ Vicky
08.06.2020

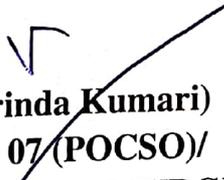
Matter taken up in view of Covid-19 pandemic and national lockdown.

Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of interim bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Arvind Kumar Shukla, Ld Counsel for applicant-accused through CISCO Webex Video Conferencing.

Heard. Records perused.

Issue notice of the application to the complainant / victim through the IO for 10.06.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 535/20
PS : Paschim Vihar West
U/s : 336 IPC &
25/27 Arms Act
State Vs. Atul @ Shokeen
Bail Application No. 1178

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Ashok Chhikara, Ld Counsel for applicant- accused
through CISCO Webex Video Conferencing.
IO ASI Ramji Lal in person.

Heard. Records perused.

It has been argued by Ld. Counsel for applicant – accused that Section 307 IPC has been added later on malafidely on the basis of a disclosure statement even though there is no injury involved. It is



submitted that initially FIR was lodged u/s 366 IPC and Arms Act. Accused himself had surrendered and he was sent to Judicial Custody on 23.05.2020. It has further been argued that the complainant did not see the applicant – accused. No TIP was conducted. Investigation is complete and there is no previous involvement of the accused. It is submitted that accused is 22 years old young man.

Ld. Addl. PP for the State assisted by the IO has vehemently opposed the bail application of the applicant-accused on the grounds of gravity of offence. The IO has submitted that accused had shot at the victim with pistol. The weapon as well as live cartridges were recovered from the accused. IO has argued that the accused had gone with full preparation to kill.

I have considered the rival contentions.

The allegation against the applicant – accused is grave in nature. The fired cartridge was recovered from the spot. The countrymade pistol alongwith three live rounds / cartridges were recovered from the applicant – accused. Such serious offence does not call for any leniency. There are no grounds to admit the applicant – accused to regular bail.

In these circumstances, the Court is not inclined to enlarge applicant-accused on bail.

The bail application of the applicant-accused is, accordingly, dismissed.



Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


~~(Vrinda Kumari)~~
ASJ-07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 104/20
PS : Nangloi
U/s : 341/393/506/34 IPC
State Vs. 1. Ravi
2. Ajeet @ Monu
Bail Applications No. 1176 & 1177

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Application U/s 438 Cr.P.C. moved on behalf of abovementioned applicants-accused for grant of anticipatory bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Vineet Sharma, Ld Counsel for applicants- accused
through CISCO Video Conferencing.
IO SI Naresh Kumar in person.

Heard. Records perused.

Let notice of the two applications under consideration be issued to the complainant through the IO for the next date of hearing.

IO be also summoned for the said date. He is at liberty to



join by Video Conferencing provided he provides the relevant details for this purpose by way of an application.

Now to come up on **10.06.2020**. Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.



(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 104/20
PS : Nangloi
U/s : 341/393/506/34 IPC
State Vs. 1. Ravi
2. Ajeet @ Monu
Bail Applications No. 1176 & 1177

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Application U/s 438 Cr.P.C. moved on behalf of abovementioned applicants-accused for grant of anticipatory bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Vineet Sharma, Ld Counsel for applicants- accused
through CISCO Video Conferencing.
IO SI Naresh Kumar in person.

Heard. Records perused.

Let notice of the two applications under consideration be issued to the complainant through the IO for the next date of hearing.

IO be also summoned for the said date. He is at liberty to



join by Video Conferencing provided he provides the relevant details for this purpose by way of an application.

Now to come up on **10.06.2020**.


(Vrinda Kumari)
ASJ-07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 47/20
PS : Paschim Vihar West
U/s : 376/506 IPC
State Vs. Zakir

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Manoj Kumar, Ld Counsel for applicant- accused
through Cisco Webex Video Conferencing.

Heard. Records perused.

Contention of Ld. Counsel for applicant-accused is that accused is merely 19 years old whereas victim was married and they had consensual relationship. When things turned sour between them, the victim falsely implicated the accused. It has been argued that both the parents of the accused are ill and only the accused can take care of them.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused on the ground of gravity of offence.

I have considered the rival contentions.



Contd/-

Notice was directed to be issued to the Complainant through the IO for today. The Complainant/Victim, however, are not present.

The charge-sheet has already been filed in the instant case. The allegation against the applicant-accused is that the accused not only committed sexual assault upon the victim but also clicked her nude pictures and uploaded them on social media like Tik-tok.

There are no medical documents annexed with the bail application to show the medical condition of the parents of the accused. The offence U/s 376/506 IPC are grave in nature and there are elements of offence under the Information and Technology Act, 2000 as well.

In these circumstances and in view of gravity of offence, the Court is not inclined to grant interim bail to the applicant-accused.

The interim bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

A copy be also dispatched to the victim/Complainant through IO for information.

✓
(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 609/15
PS : Khyala
U/s : 302/394/411/120B/34 IPC
State Vs. Rafat Ali

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

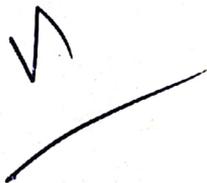
Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Kunal Manav, Ld Counsel for applicant- accused
through Cisco Webex Video Conferencing.

Heard. Records perused.

During the course of arguments, the Court has put a query to Ld. Counsel for applicant-accused on the basis of the contents of the bail application as to whether Section 376D IPC has also been pressed against the applicant-accused. An opportunity has been sought to clarify the same.

In the meantime, let a detailed report be called from the

Contd/-



concerned IO who shall also specifically state the offences alleged against the applicant-accused in the instant case.

Also issue notice to the Complainant through the IO for the next date of hearing.

Now to come up on **15.06.2020**.

✓
(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 10/20

PS : Punjabi Bagh

U/s : 498A/406/34 IPC

State Vs. 1. Amardeep

2. Ramashankar Bhakta

3. Binda Devi

Bail Applications No. 478, 480 & 481 of 2020

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

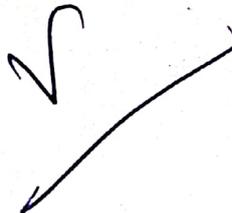
Bail Application U/s 439 Cr.P.C. moved on behalf of abovementioned applicants-accused for grant of regular bail.

**Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri R N Singh, Ld Counsel for all the three applicants-accused.**

Heard. Records perused.

Issue notice of the application to the Complainant through the IO for the next date of hearing.

In the meantime, the interim protection granted to the applicants-accused vide Order dated 21.03.2020 is extended till the



Contd/-

next date of hearing.

Now to come up on 30.06.2020.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 130/20
PS : Punjabi Bagh
U/s : 307/34 IPC &
25/27 Arms Act
State Vs. Vivek @ Goldi
Bail Application No. 989

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
None for applicant-accused.

Despite repeated calls, none has appeared on behalf of applicant-accused.

Now to come up on **17.06.2020** for appearance on behalf of applicant-accused and consideration.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 102/20
PS : Patel Nagar
U/s : 392/397/34 IPC
State Vs. Pawan @ Anda
Bail Application No. 1140 of 2020

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Akhil Tarun Goel, Ld Proxy Counsel for applicant-accused through Cisco Webex Video Conferencing.
IO/ASI Ved Prakash in person.

Heard. Records perused.

Ld. Proxy Counsel for applicant-accused submits that he has the instructions of the main Counsel Shri Zia Afroz to address the arguments.

It is submitted that accused has no previous involvement. He has been falsely implicated on the basis of disclosure statement after one

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month of offence. No recovery has been made from him.

Ld. Addl. PP for the State, assisted by the IO, has vehemently opposed the bail application of the applicant-accused. The IO has argued that the applicant-accused has moved another application for grant of regular bail through a different Counsel and in both the applications, he has suppressed this material fact.

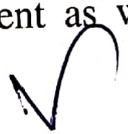
I have considered the rival contentions.

It is noted that the second bail application of the applicant-accused bearing no. 1163 of 2020 listed today before the undersigned for grant of regular bail has already been dismissed on merits. There are no grounds to reagitate the application again on merits. The allegations U/s 392/397/34 IPC are grave in nature.

In these circumstances, the Court is not inclined to enlarge applicant-accused on bail.

The bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 590/19
PS : Paschim Vihar West
U/s : 376D/506 IPC &
Section 6 of POCSO Act
State Vs. Babloo

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Second Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri S B Pandey, Ld Counsel for applicant- accused in person.
Ms. Suman Singh, Ld. Legal Counsel from DCW through Cisco Webex video conferencing.

Heard. Records perused.

The present bail application has been moved on the ground that there is no one to look after wife of the applicant-accused and the offence U/s 376D IPC is not made out against the applicant-accused.

Ld. Legal Counsel from DCW has argued that the offence

against the applicant-accused is heinous and the victim is being continuously pressurized and threatened to settle the matter. It is also submitted that because of poverty victim is not in a position to appear in the Court or to arrange video conferencing.

The allegations U/s 376D IPC & Section 6 of POCSO Act are grave in nature.

In these circumstances, the Court is not inclined to enlarge applicant-accused on regular bail.

The second bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

**(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020**

**IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI**

**FIR No.: 102/20
PS : Patel Nagar
U/s : 392/397/34 IPC
State Vs. Pawan @ Anda
Bail Application No. 1163**

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

**Present: Ms. Promila Singh, Ld. Addl. P P for the State
Ms. Ashi, Sister of the applicant-accused.
Shri S A Khan, Ld Counsel for applicant- accused.
IO/ASI Ved Prakash in person.**

Heard. Records perused.

It has been argued on behalf of the applicant-accused that Section 397 IPC is not made out against the applicant-accused. The applicant-accused was not present at the spot. He has no previous involvement.

Ld. Addl. PP for the State, assisted by the IO, has vehemently opposed the bail application of the applicant-accused. It is

submitted that charge-sheet has been filed. IO also submits that prior to this application, the applicant-accused had moved another application bearing no. 1140 for regular bail which is listed for today only and as recorded in the Ordersheet dated 05.06.2020, the Advocate Shri Zia Afroz in the first application had appeared and made submissions on his own application.

I have considered the rival contentions.

The allegations of robbery against the applicant-accused are grave in nature. Whether or not Section 397/34 IPC is made out against the applicant-accused is a matter of trial. The manner in which the Complainant was robbed at the night time on 31.03.2020 does not deserve any leniency. Charge is yet to be framed and Complainant is yet to be examined.

In these circumstances and in the light of gravity of offence, the Court is not inclined to enlarge applicant-accused on bail.

The bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 115/18
PS : Mianwali Nagar/Paschim Vihar West
U/s : 376/306/506/34 IPC &
Section 6 of POCSO Act
State Vs. Pooja

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
None for applicant- accused.

It has been telephonically informed to the staff of the Court that Ld. Counsel is unwell and, therefore, is not in a position to join video conferencing.

At request, put up for consideration on 10.06.2020.

Issue fresh notice to the Complainant through the IO for 10.06.2020. IO shall file his Certificate of service of notice upon the Complainant in terms of Annexure A of the Practice Directions No.

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67/Rules/DHC dated 24.09.2019 on the next date of hearing.

Let copy of the abovesaid Practice Directions of Hon'ble High Court of Delhi alongwith Annexure A be dispatched to the IO/SHO concerned alongwith the notice to the IO.

Now to come up on 10.06.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 33/17
PS : Khyala
U/s : 376 IPC & Section 6 POCSO Act
State Vs. Kailash

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri K.S.Rana, Ld Counsel for applicant- accused through
CISCO Webex Video Conferencing.

Heard. Records perused.

Notice is being directed to be issued from 30.05.2020 onwards. The complainant or the victim are absent despite issuance of such notices.

Ld. Counsel for the applicant – accused has argued that the complainant as well as his wife have turned hostile in the instant case. It

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is submitted that complainant is the father of the victim. The interim bail application has been sought on the ground that since March 2020, complainant and his younger brother have made life tough for the wife of the accused. The accused and the complainant are brothers. Now the wife of the accused alongwith her two sons wants to shift to Rajasthan where they have some immovable property. Brothers of the wife of the accused are also in Rajasthan. It is also submitted that the case is at the stage of DE now.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused on the ground of gravity of offence.

I have considered the rival contentions.

The applicant-accused has been charged with offence punishable U/s 376 IPOC & Section 6 of the POCSO Act. Victim is his niece. The allegations against the applicant-accused are very grave. That the wife of the accused now wants to shift to Rajasthan because of family dispute is not a cogent ground warranting grant of interim bail to the applicant-accused.

In these circumstances, the Court is not inclined to enlarge applicant-accused on interim bail.

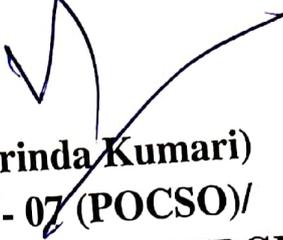
The interim bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the

Contd/-



case.



(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE,
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 179/19
PS : Ranjeet Nagar
U/s : 377/323/506 IPC &
Section 6 of POCSO Act
State Vs. Ajay Kumar

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Chirag Khurana, Ld Counsel for applicant- accused
through Cisco Webex Video Conferencing.
Shri Vikrant Bhardwaj, Ld. Counsel for Complainant in person.

Heard. Records perused.

Ld. Counsel for applicant-accused has argued that the material public witnesses have all been examined. The accused has earlier been admitted to interim bail on six occasions on various grounds including the ill health of his mother. The present application has also

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been filed on the ground of ill health of his mother. It is submitted that father of the applicant-accused expired in November 2019 and his younger brother stays at Khari Baoli.

Ld. Counsel for the Complainant/Victim has vehemently opposed the bail application. It is submitted that the victim boy was 9 years old at the time of incident. His father is stated to be unwell today because of which he could not appear in the Court. Ld. Counsel has pointed out that in Order dated 14.02.2020 in Bail Application No. 440/2020 titled as 'Ajay Kumar Vs. State' of Hon'ble High Court of Delhi, it has been observed that Ld. Counsel for Petitioner (applicant-accused) stated at bar that no further extension of interim bail shall be sought by Petitioner on any ground whatsoever. It has also been argued that house of the applicant-accused and the minor victim are very close to each other.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused on the ground of gravity of offence.

I have considered the rival contentions.

The present case involves a victim boy who was 9 years old at the time of offence. Section 6 of the POCSO Act has been pressed against the applicant-accused apart from 377/323/506 IPC. That younger brother of the applicant-accused stays at Khari Baoli is no ground to presume that the younger brother can not take care of his mother.

In these circumstances as also in view of gravity of offence

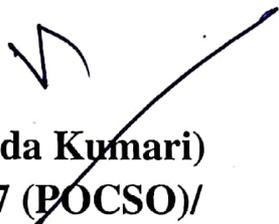


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and keeping in consideration the Order dated 14.02.2020 of Hon'ble High Court of Delhi in Bail Application No. 440/2020, the Court does not find any cogent ground to admit the applicant-accused to interim bail.

The interim bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 90/17
PS : Punjabi Bagh
U/s : 186/353/307/34 IPC &
25/27/54/59 Arms Act
State Vs. Nasimudin @ Naseem

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Second Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Faraheen Khan, Ld Counsel for applicant- accused
through Cisco Webex Video Conferencing.

Heard. Records perused.

Ld. Counsel for the applicant-accused has argued that the first bail application was dismissed prior to recording of evidence in the instant case. The accused is in JC since 22.07.2017. It is submitted that applicant-accused is on bail in all other cases. In one case, he was convicted and his sentence has been suspended by Hon'ble High Court of

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Delhi. It has also been argued that accused has been falsely implicated. He was arrested on alleged secret information. No bullet injury or physical injury was found.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused on the ground of gravity of offence.

I have considered the rival contentions.

The allegation against the applicant-accused is that he is part of an organized crime syndicate infamously known as 'Namaste Gang' involved in robbing people in broad day light on busy roads. The gang members are equipped with lethal weapons. The accused alongwith the co-accused opened fire on the rading police team and the bullet narrowly missed them. They tried to run away after firing on the police team. It has also been argued that the applicant-accused is involved in about 17 other cases and is habitual offender.

The allegations against the accused are grave in nature. There are no cogent grounds that merit grant of regular bail to the applicant-accused.

In these circumstances, the Court is not inclined to enlarge applicant-accused on bail.

The bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the

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case.

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(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 334/19
PS : Nangloi
U/s : 328/376D/384/506/34 IPC
State Vs. Deepak Kumar

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

**Present: Ms. Promila Singh, Ld. Addl. P P for the State
Victim with Ld. Proxy Counsel Shri Aman Goel.**

Heard. Records perused.

Victim as well as Ld. Proxy Counsel for Victim has opposed the regular bail application on the ground that there are constant and continuous threats from the side of the applicant-accused and victim's nude photographs were found in the mobile phone of the applicant-accused.

At this stage, it has been telephonically informed by Ld.



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Counsel for applicant-accused that he is unable to join CISCO Webex video conferencing.

Some time is being granted to Ld. Counsel for applicant-accused to make efforts to join video conferencing.

Be awaited.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

At 1: 15 pm

Despite waiting, Ld. Counsel for applicant-accused has not joined video conferencing. He has telephonically informed the staff that despite efforts, he was not able to join Cisco Webex Video Conferencing.

At request, let the matter be fixed again for **10.06.2020** for consideration through Video Conferencing. Victim alongwith Ld. Proxy Counsel as well as Ld. Addl. P P for State have also been informed accordingly.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 224/17
PS : Tilak Nagar
U/s : 302 IPC
State Vs. Kuldeep Singh @ Thakur

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Ld Counsel for applicant- accused through Cisco Webex
Video Conferencing.

Heard. Records perused.

IO is directed to verify whether next date for surgery of the wife of the applicant-accused has been fixed or not by NC Hospital.

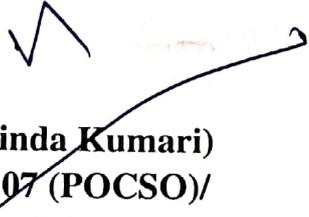
Let a Certificate of conduct of applicant-accused be also called from the concerned Jail Superintendent who shall also state

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whether or not accused is in JC in any other case and the period of JC in the present case.

Now to come up on 11.06.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 1322/15
PS : Punjabi Bgh
U/s : 377/323/506 IPC &
Section 6 of POCSO Act
State Vs. Ajay Kumar

08.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Chirag Khurana, Ld Counsel for applicant- accused through Cisco Webex Video Conferencing.
Shri Vikrant Bhardwaj, Ld. Counsel for Complainant in person.

Heard. Records perused.

Ld. Counsel for applicant-accused has argued that the material public witnesses have all been examined. The accused has earlier been admitted to interim bail on six occasions on various grounds including the ill health of his mother. The present application has also



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been filed on the ground of ill health of his mother. It is submitted that father of the applicant-accused expired in November 2019 and his younger brother stays at Khari Baoli.

Ld. Counsel for the Complainant/Victim has vehemently opposed the bail application. It is submitted that the victim boy was 9 years old at the time of incident. His father is stated to be unwell today because of which he could not appear in the Court. Ld. Counsel has pointed out that in Order dated 14.02.2020 in Bail Application No. 440/2020 titled as 'Ajay Kumar Vs. State' of Hon'ble High Court of Delhi, it has been observed that Ld. Counsel for Petitioner (applicant-accused) stated at bar that no further extension of interim bail shall be sought by Petitioner on any ground whatsoever. It has also been argued that house of the applicant-accused and the minor victim are very close to each other.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused on the ground of gravity of offence.

I have considered the rival contentions.

The present case involves a victim boy who was 9 years old at the time of offence. Section 6 of the POCSO Act has been pressed against the applicant-accused apart from 377/323/506 IPC. That younger brother of the applicant-accused stays at Khari Baoli is no ground to presume that the younger brother can not take care of his mother.

In these circumstances as also in view of gravity of offence

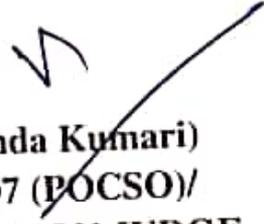


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and keeping in consideration the Order dated 14.02.2020 of Hon'ble High Court of Delhi in Bail Application No. 440/2020, the Court does not find any cogent ground to admit the applicant-accused to interim bail.

The interim bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
08.06.2020